

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 32316/2026

[Arising out of impugned judgment and order dated 15-06-2026 in WP No. 2807/2026 passed by the High Court of Karnataka at Bengaluru]

CITIZENS ACTION FORUM

Petitioner(s)

VERSUS

STATE OF KARNATAKA & ORS.

Respondent(s)

(IA No. 275100/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 33143/2026 (IV-A)

(IA No. 282822/2026 - EXEMPTION FROM FILING O.T.)

Date : 22-09-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Dr. Harish Narasappa, Sr. Adv.
Ms. Rupali Francesca Samuel, AOR
Ms. K. V. Vinaya, Adv.

Dr. Aditya Sondhi, Sr. Adv.
Ms. Nitya Kaligotla, Adv.
Ms. Trisha Chandran, AOR
Mr. Anubhav Kumar, Adv.
Mr. Varun Kasthuri, Adv.
Ms. Nitya Ravichandra, Adv.

For Respondent(s) :Mr. Shashi Kiran Shetty, Advocate General
Mr. Aman Panwar, A.A.G.
Mr. Sanchit Garga, AOR
Mr. Shashwat Jaiswal, Adv.
Ms. Diksha Arora, Adv.
Ms. Adooriya Bimala Harish, Adv.
Mr. Adithya C Shukapuri, Adv.
Mr. Manav Kaushik, Adv.
Mr. Aranya Sahay, Adv.
Mr. Rishi Yadav, Adv.
Mr. Nakul Shrivastav, Adv.

Mr. Arijit Dey, Adv.

Mr. Anand Sanjay M Nuli, Sr. Adv.

Mr. Ashritsai Torgal, Adv.

Mr. Satya Narayan, Adv.

Mr. Shyam Gupta, Adv.

Mr. Rovin Singh Solanki, Adv.

Mr. Aman Mehra, Adv.

M/S. Nuli & Nuli, AOR

Mr. Tushar Mehta, Solicitor General

Mr. Devdatt Kamat, Sr. Adv.

Mr. M.S. Vishnu Sankar, Adv.

Ms. Athira G Nair, Adv.

Mr. Aditya Santhosh, Adv.

Mr. Harsh Pandey, Adv.

Mr. Joseph D. Tharayil, Adv.

M/s. Lawfic, AOR

Mr. Shashi Kiran Shetty, Advocate General

Mr. Nishant Patil, AOR

Ms. Adoorya Bommakka Harish, Adv.

Mr. Adithya C. Shukapuri, Adv.

Mr. Arijit D., Adv.

Ms. Harshita Jain, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Issue notice, returnable on 03.11.2026.
2. Mr. Sanchit Garga, learned AOR, accepts notice on behalf of respondent No.1. Mr. Joseph D. Tharayil, learned counsel, accepts notice on behalf of respondent No.2. Mr. Nishant Patil, learned AOR, accepts notice on behalf of respondent No.3.
3. Learned counsel for the respondents seek and are granted four weeks' time to file counter affidavit.
4. Meanwhile, the legislative and regulatory scheme of 'Premium FAR' shall not be used for the purpose of or a means of regularisation of unauthorised construction. Similarly, the utilisation of Premium FAR shall be subject to the final outcome of these proceedings.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR